

IN THE INCOME TAX APPELLATE TRIBUNAL “A(SMC)” BENCH, KOLKATA(श्री ए.टी. वर्की, न्यायिक सदस्य)
[Before Shri A. T. Varkey, JM]**I.T.A. No. 153/Kol/2019**
Assessment Year:2014-15

Unyan Trade Commerce P. Ltd. (PAN: AAACU3798G)	Vs.	Income-tax Officer, Ward-6(4), Kolkata.
Appellant		Respondent

Date of Virtual Hearing	06.04.2021
Date of Pronouncement	06.04.2021
For the Appellant	N o n e
For the Respondent	Shri Jayanta Khanra, JCIT, Sr. DR

ORDER

This is an appeal preferred by the assessee against the order of Ld. CIT(A)-19, Kolkata dated 11.10.2018 for AY 2014-15.

2. None appeared on behalf of the assessee. However, an application dated 05.04.2021 on behalf of the assessee has been placed on record wherein the assessee has submitted that the assessee wants to withdraw this appeal since assessee had filed Form 1 and 2 under the Direct Tax Vivad Se Vishwas Act in respect of this appeal and the competent authority has issued form no. 3. Therefore, taking into consideration the fact that since the assessee has opted for the Scheme for the AY 2014-15 and Form 3 has been issued by the Department which is placed on file, I allow the assessee to withdraw the impugned appeal

3. In the result, the appeal of assessee is dismissed as withdrawn.

Order is pronounced in the open court.

Sd/-

(Aby. T. Varkey)
Judicial Member

Dated : 6th April, 2021

JD(Sr.P.S.)

Copy of the order forwarded to:

1. Appellant – Unyan Trade Commerce P. Ltd., C/o S. N. Ghosh & Associates, Advocates, ‘Seven Brothers Lodge’, P.O. Buroshibtala, P. S. Chinsurah, dist. Hooghly, West Bengal-712 105.
- 2 Respondent – ITO, Ward-6(4), Kolkata
3. CIT(A)-19, Kolkata. (sent through e-mal)
4. CIT , Kolkata
5. DR, ITAT, Kolkata. (sent through e-mal)

/True Copy,

By order,

Assistant Registrar